

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1145(KB)2020
IA(I.B.C)/661(KB)2024,
IA(I.B.C)/664(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26TH APRIL 2024

IN THE MATTER OF	ABIS EXPORTS INDIA PRIVATE LIMITED VS JASSI PROPERTIES & CONSTRUCTION PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance(via video conference/physically)

Mr. Pathiv Chowdhury, Adv.] For Resolution Professional
Mr. Vikram Wadhera, Adv.
Dr. Soumitra Lahiri, RP

ORDER

1. Ld. Counsel for the Resolution Professional present.
2. IA(IBC)/661(KB)2024
 - a. Minutes of the CoC have been placed on record at Page-48 whereby CoC has resolved to appoint IRP as the Resolution Professional.
 - b. In view of the resolution by CoC, IRP is to continue as the resolution professional. This IA is accordingly allowed and disposed of and taking on record the continuation of IRP as a resolution professional.
3. IA(IBC)/661(KB)2024
 - a. This IA has been filed by the IRP for taking on record the Progress Report which is at Page no.18 onwards. This IA is accompanied by an affidavit of IRP which is at Page no.16. The Progress Report is taken on record and this IA is accordingly allowed and disposed of to the extent of taking on record.
 - b. Post this CP for filing further progress report on **20.06.2024**.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**